

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 24.01.2013**

CP No. 05/2013 (OA No. 470/2012)

Mr. Punit Singhvi, Counsel for Petitioner.   
Mr. Mukesh Agarwal, counsel for respondents.

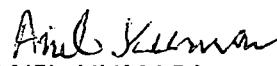
We have perused the letter dated 13<sup>th</sup> September, 2012, along with para-wise reply to the legal notice dated 13.06.2012, passed by the respondents pursuant to the directions issued by this Tribunal vide order dated 13.07.2012 in OA No. 470/2012.

The letter dated 13<sup>th</sup> September, 2012 along with the para-wise reply to the legal notice dated 13.06.2012, is taken on record of the C.P. 

 Having considered the para-wise reply, we are of the considered opinion that the respondents have considered and replied the legal notice for demand of justice dated 13.06.2012 in detail.

In view of this fact, we are of the view that substantial compliance has been made by the respondents, thus, nothing survives in the present Contempt Petition.

Consequently, the present Contempt Petition stands dismissed. Notices issued earlier to the respondents are discharged.

  
(ANIL KUMAR)  
MEMBER (A)

  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

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no 114 & 115  
28/1/13

Kumawat

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